

**OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR**  
**Office Order**

In continuation with this office order bearing Endst. No. 7620-31 G/ Covid - 19 dated 30.06.2021, and in view of present situation of Covid-19, the restrictive functioning of courts of this Sessions Division will continue with following conditions : -

1. Categories of Cases which would be taken up during the restrictive functioning are as under: -
  - Bail Applications
  - Protection Petitions
  - Sapurdari Applications
  - Custody Cases
  - Time Bound Civil and Criminal Cases
  - 50 Old Criminal Cases
  - Criminal Revision
  - Criminal Misc Applications
  - All cases at the stage of statement of accused under Section 313 of Criminal Procedure Code (including Cases at the stage of Defence Evidence and Arguments)
  - Punjab Excise Act
  - Public Gambling Act
  - Theft Cases under IPC
  - Cases under Section 138 of Negotiable Instrument Act where Preliminary Evidence is pending
  - 50 Oldest Cases under Section 138 of Negotiable Instrument Act
  - 20 Oldest Enquiries before the Juvenile Justice Board, Jalandhar
  - Untraced and Cancellation reports
  - Petitions Under Section 125 of Criminal Procedure Code
  - Applications Under Section 128 of Criminal Procedure Code/ Misc application for Maintenance
  - Stay Matters
  - MACT Cases
  - Cases for release of Compensation amount in LAC and MACT Cases
  - Ex-parte cases
  - Petitions pertaining to Section 13-B of Hindu Marriage Act
  - Guardian and Ward Act cases
  - Civil Miscellaneous Applications
  - Cases where there is consent of both the parties irrespective of Category.
2. Fresh filing of all type of Cases will be allowed from 09:30 AM to 12:30 AM and thereafter from 1:30 PM to 2:30 PM.
3. Hearing of above mentioned category of cases should be made through Video Conferencing or Physical Hearing as preferred by the Court Concerned. Further, Courts should ensure that there should be no overcrowding inside the Court or immediatly outside their Court.
4. The Courts are requested to summon limited number of witnesses on a particular day to avoid unnecessary rush in the Court Complex. Safety of all concerned should be top priority of the Courts.
5. Undertrial prisoners should be produced in the Courts through Video Conferencing only. In case Physical presence of undertrials is required then Court shall pass a specific order to that effect.

6. One Lawyer should appear before the Court in a particular case and seniors should ensure that they are not accompanied by Junior Advocates and Clerks unless unavoidable. Further, the Advocates are requested to advise the litigants to avoid coming to the Courts, unless their presence is required by the Court.
7. Readers of the Courts will accept the Bail Bond and Sapurdari Papers from 2:30 PM to 3:30 PM only.
8. The Nodal Officer shall regulate entry of the Public to the Judicial Court Complex at Jalandhar Headquarters. He should ensure that only persons whose presence is required in the Court should enter the Court Complex and there should be no over crowding at the entrance or inside the Court Complex.
9. All the Presiding Officers should ensure that Staff working under their control should remain present in their respective courts, wear masks and maintain social distancing. Further, it should be ensured that staff should not go to the seats of their colleagues without any work.

Above all, it is advised that the guidelines/Health Advisories and other SOPs issued by Govt. of India, Punjab Government or Hon'ble High Court from time to time in view of the prevailing threat of Novel Corona virus (COVID.19) shall be strictly followed.

This arrangement will be effective w.e.f 19.07.2021 till further orders.

*Sdr*  
District & Sessions Judge  
Jalandhar

Endst. No. 2063-74 G/ Covid 19

Dated 14/07/21

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court and uploaded on Website of this Office.

Copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh.
2. The Registrar (Vigilance) - cum - PRO, Hon'ble Punjab & Haryana High Court, Chandigarh.
3. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar.
4. The Deputy Commissioner Jalandhar.
5. The Commissioner of Police Jalandhar.
6. The SSP (Rural), Jalandhar.
7. The SSP (Vigilance Bureau), Jalandhar range, Jalandhar.
8. The Superintendent, Central Jail at Kapurthala.
9. The Civil Surgeon, Jalandhar.
10. The District Attorney, Jalandhar
11. The President/ Secretary, Bar Associations, Jalandhar, Nakodar & Phillaur for communication of this order amongst all the members of Bar Association.
12. The Chowki Incharge, Judicial Court complex, Jalandhar.

*Ruhani*  
District & Sessions Judge  
Jalandhar  
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